

[Shri Surendra Pal Singh].

all these matters are being considered by the Government of India and we will take adequate measures to meet the situation when it arises.

SHRI T. V. ANANDAN (Tamil Nadu) : Sir, Ceylon is not the only isolated country which deals with us. There are so many countries in the world which deal with us. And after India attained independence, they have thrown out, they have squeezed out, all the Indians who were once the backbones of those countries and who have been very helpful in the promotion of the economies of those countries. So, does it not show that something is weak in the foreign policy of the Government of India? What action has the Government of India taken in all those places where we have also placed our Ambassadors and High Commissioners? What interest have they taken to safeguard the Indian nationals in those countries and to prevent the present situation of squeezing out of so many hundreds of thousands of Indians?

SHRI SURENDRA PAL SINGH : Sir, the honourable Member has raised a much larger question of the people of Indian origin all over the world. I think this is a subject which has been discussed here on a number of occasions and we have informed the House of the measures we have taken to help them. In regard to the people of Indian origin in Ceylon I have already said that we have entered into an agreement with the Ceylon Government and the Governments of both Ceylon and India are doing their best to implement this agreement most sincerely and it is being done. There is no difficulty on that account.

PAPERS LAID ON THE TABLE

THE LIFE-BOATMEN'S (QUALIFICATIONS AND CERTIFICATES) AMENDMENT RULES, 1970

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH) : Sir, I lay on the Table, under sub-section (3) of

section 458 of the Merchant Shipping Act, 1958, a copy of the Ministry of Shipping and Transport (Transport Wing) Notification G.S.R. No. 611, dated the 28th March, 1970 (in English and Hindi), publishing the Life-boatmen's (Qualifications and Certificates) Amendment Rules, 1970. [Placed in Library. See No LT-4248/70].

SHRI K. S. CHAVDA (Gujarat) : How is it that the honourable Minister took eight months to lay on the Table of the House a copy of the Notification dated 28th March, 1970? How is it that such a long time has been taken? The Notification is dated 28th March, 1970.

MR. DEPUTY CHAIRMAN : There has been some delay nearly eight months now.

SARDAR IQBAL SINGH : Regarding the delay, I am sorry, I will enquire into it and find out why there has been this delay.

INTERIM REPORT OF THE THIRD PAY COMMISSION

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, I beg to lay on the Table a copy of the Interim Report (in English and Hindi) of the Third Pay Commission in regard to interim relief to Central Government Employees. [Placed in Library. See No. LT-4200/70].

NOTIFICATIONS UNDER THE CUSTOMS ACT 1962

SHRI K. R. GANESH : Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 :—

(i) Notifications S.O. No. 2771, dated the 22nd August, 1970 and S.O. No. 2847, dated the 29th August, 1970, together with an Explanatory Memorandum thereon.

(ii) Notification G.S.R. No. 1244 dated the 29th August, 1970.

(iii) Notification G.S.R. No. 1245, dated the 29th August, 1970.